

(S)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP 291/2002
in
OA 3167/2001

New Delhi, this the 23rd day of October, 2002

Hon'ble Sh. Govindan S.Tampi, Member (A)
Hon'ble Sh. Shanker Raju, Member (J)

Sh. F.S.Virdi
C/o S.D.Virdi
Sector 8/1096
R.K.Puram
New Delhi.

...Applicant

(By Advocate Sh. Amit Anand)

Vs.

1. Sh. Kanwal Sibbal
Secretary
Ministry of External Affairs
Govt. of India
New Delhi.
2. Sh. D.Topden
Joint Secretary
Ministry of External Affairs
Govt. of India
New Delhi.
3. Sh. Navin B.Chawla
Secretary
UPSC
Dholpur House, Shahjahan Road
New Delhi.

...Respondents


(By Advocate Sh. N.S.Mehta)

O R D E R (ORAL)

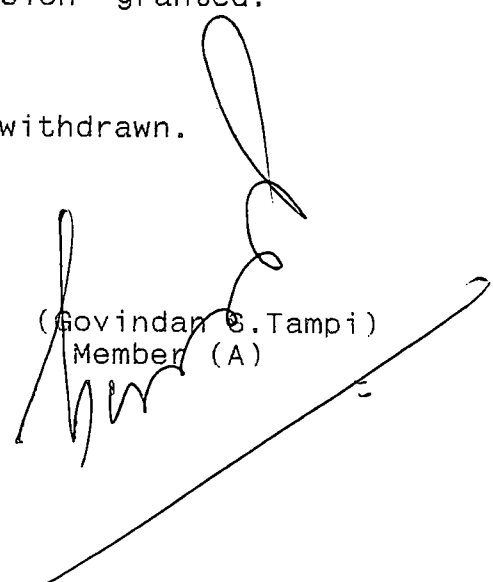
By Hon'ble Sh. Shanker Raju,

In view of the order passed by the respondents on 1-1-2002, counsel for the applicant seeks permission to withdraw the CP with liberty to file appropriate proceedings. Permission granted.

2. CP is dismissed as withdrawn.


(Shanker Raju)
Member (J)

/vksn/


(Govindan S.Tampi)
Member (A)